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Madras Indian Ports (Amendment) Act, 1925 01 of 1926

[26 January 1926]

CONTENTS

- 1. Short title
- 2. <u>Amendment of Part II of the First Schedule of Central Act XV of</u> 1908

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PREAMBLE

An Act to amend the Indian Ports Act, 1908, in its application to the Presidency of Madras.

Whereas it is expedient to amend the Indian Ports Act, 1908(Central Act XV of 1908), in its application to the Presidency of Madras, and whereas the previous sanction of the Governor-General has been obtained to the passing of this Act; It is hereby enacted as follows:-

1. For Statement of Objects and Reasons, see Fort St. George Gazette, dated 13th October 1925-Part IV, page 160.

1. Short title :-

This Act may be called the "Madras Indian Ports (Amendment) Act, 1925."

2. Amendment of Part II of the First Schedule of Central Act XV of 1908 :-

For clause (a) of Explanation 1 to Part II of the First Schedule to the Indian Ports Act, 1908, the following clause shall be substituted, namely:-

"Ship" means a vessel propelled solely by wind power and "steamer" any vessel other than a ship.